

(b)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOBBY BENCH

O.A.752/90

Devasadas Abbel & 17 Ors
working under P.W.I.(M)
Central Railway,
Panvel.

.. Applicants

vs.

1. The Chief Engineer,
South Construction,
Central Railway,
Bombay V.T.
2. Divisional Railway Manager,
Central Railway,
Bombay V.T.
3. The Executive Engineer,
Construction,
Central Railway,
Panvel.
4. The Permanent Way Inspector(M)
Central Railway,
Panvel.

.. Respondents

Coram: Hon'ble Shri Justice U.C.Srivastava,
Vice-Chairman

Hon'ble Shri M.Y.Priolkar,
Member(A)

Appearances:

1. Mr.D.V.Gangal
Advocate for the
Applicant.
2. Mr.J.G.Sawant
Counsel for the
Respondents.

ORAL JUDGMENT:
¶Per U.C.Srivastava, Vice-Chairman¶

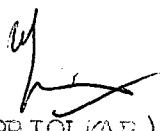
Date: 11-11-1991

Although a number of reliefs have been claimed in this application but the facts are identical to the facts mentioned in O.A.492/90 which has been decided by the bench of this Tribunal along with other cases. Learned counsel for the applicant, in the instant case, confined only to two reliefs viz. grant of temporary status after six months of continuous service and grant of TA/DA if they travel beyond 8 kms.

(2)

2. In view of the fact that this matter has already been decided in O.A. 492/90 in which both the reliefs have been considered by us and finally decided we also decide this case in terms of reliefs granted in O.A. 492/90.

3. Accordingly we direct that the judgment in O.A. 492/90 shall also form part of this judgment so far as the reliefs claimed in this application. The application is accordingly disposed of with no order as to costs.


(M.Y. PRIOLKAR)
Member(A)


(U.C. SRIVASTAVA)
Vice-Chairman

MD